



2026:AHC:32987

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5899 of 2026

Chandra Kiran And Another

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ankit Kumar, Shrawan Kumar Pandey
Counsel for Respondent(s)	: Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued that application under Section 129 of the U.P. Revenue Code, 2006 was submitted by the petitioners before the Respondent No.3, Sub Divisional Magistrate, Tehsil and District Sambhal but the office of the Respondent no.3 has refused to except the aforesaid application, hence the present writ petition.
2. On the other hand, learned Standing Counsel appearing on behalf of State-respondents argued that the competent authority in the matter is Respondent No.3 namely Sub Divisional Magistrate, Tehsil and District Sambhal and he will take a decision in the matter, expeditiously.
3. In this view of the matter and also in the interest of justice, the petitioners are permitted to move an application under Section 129 of the U.P. Revenue Code, 2006 before the Respondent No.3 namely Sub Divisional Magistrate, Tehsil and District Sambhal. If such application is filed by the petitioners before the Respondent no.3, within a period of **three weeks** from today, necessary decision in accordance with law will be taken by him within a period of **three months** thereafter.
4. With the aforesaid observations, the writ petition is **disposed of finally**.

(Prakash Padia,J.)

February 13, 2026

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